ORIGINAL IN HINDI

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO. 1505
TO BE ANSWERED ON 23RD SEPTEMBER, 2020

IMPLEMENTATION OF DBT SCHEME

1505 # SHRI SATISH CHANDRA DUBEY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of Direct Benefit Transfer (DBT) Schemes and the ones recommended to States which have been proposed by Central Government; and

(b) the number of States which have adopted these schemes completely or in parts, the details thereof?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a): The scheme of cash transfer of food subsidy is implemented as per provisions of the Cash Transfer of Food Subsidy Rules, 2015, notified under the National Food Security Act, 2013 (NFSA) which inter alia provides that the scheme can be taken up in identified areas, subject to fulfillment of certain conditions regarding preparedness for its implementation. Identified area is defined under the Rules as State or Union Territory (UT) or any specified area within the State or Union Territory for which there is a written consent of the State Government for implementation of the scheme. It is therefore optional for the States/UTs to implement the cash transfer of food subsidy scheme or continue with distribution of foodgrains as per provisions of NFSA through fair price shops.

(b): The cash transfer of food subsidy scheme is being implemented completely in Union Territories of Chandigarh and Puducherry and in urban areas of Dadra & Nagar Haveli of Union Territory of Dadra Nagar Haveli and Daman Diu.

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